## CENTRAL ADMINISTRATIVE TRIBUNAL KOLKATA BENCH, KOLKATA



O.A/350/1331/2019

Date of Order: 15.01.2020

Coram: Hon'ble Ms. Bidisha Banerjee, Judicial Member

Hon'ble Dr. (Ms.) Nandita Chatterjee, Administrative Member

Kamal Pani, son of Sirish Chandra Pani, aged about 69 years, working as Khalasi Helper under Senior Section Engineer, East Coast Railway, Khurda Division, residing at Puratan Bazar (Aanjual), Post office – Kharagpur, District – Paschim Medinipur – 712301, West Bengal.

- Applicant

## -Versus-

- 1. Union of India, through the General Manager, East Coast Railway, Kharagpur 731201.
- 2. The Senior Divisional Personnel Officer, East Coast Railway, Khurda Road Division, Khurda, Orissa 752050.

--Respondents

For The Applicant(s): Mr. A. Chakraborty, counsel

Ms. P. Mondal, counsel

For The Respondent(s): None

## ORDER (ORAL)

Per: Ms. Bidisha Banerjee, Member (J):

Heard ld. counsel for the applicant. None appeared for respondents despite notice. Hence, we invoke Rule 16(1) of CAT (Procedure) Rules, 1987.

2. The applicant preferred this O.A, to seek the following reliefs:

"An order do issue directing the respondents to fix the pension of the applicant at Rs. 15,700/- instead of Rs. 15,200/- with effect from 01.01.2016 and to grant arrears."

3. At hearing, ld. counsel for the applicant submitted that the applicant preferred a representation dated 03.06.2019 to the Respondent No. 2, seeking fixation of his pension and the same has not yet been disposed of and that he





would be satisfied if a direction is issued upon the said respondent to consider and dispose of the said pending representation.

- 4. Since an innocuous prayer has been made, without issuing further notice and calling for reply, as no fruitful purpose would be served unless the representation dated 03.06.2019 is decided by the competent authority, we dispose of the OA with a direction upon the concerned Respondent no. 2 or any other competent authority to consider the representation, decide the claim of the applicant and issue a reasoned and speaking order in accordance with law within a period of 3 months from the date of receipt of copy of this order.
- 5. It is made clear that we have not entered into the merit of this matter and therefore, all points are kept open for consideration.
- 6. OA is accordingly disposed of. No costs.

(Nandita Chatterjee) Member (A) (Bidisha Banerjee) Member (J)